

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
PART-II, SECTION 3, SUB SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES

New Delhi the 9th December, 1999

NOTIFICATION
(INCOME-TAX)

S.O. (E) - In exercise of the powers conferred by sub-section (1) of section 54EA (hereinafter referred to as the said section) of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby specifies equity shares and preference shares as long term specified securities for the purposes of the said section. Equity shares and preference shares to be issued within a period of one year from date of publication of this notification in the Official Gazette, for an amount not exceeding rupees twenty eight crores each respectively by M/s Reliance Salgaocar Power Company Limited, a company registered under the Companies Act, 1956 and having its registered office at 5th Floor, Dempo Trade Centre, EDC Complex, Patto Plaza, Panaji-403001 for the purposes of the said section:

Provided that the investment in the aforesaid equity shares and preference shares, specified in this notification, is made by an assessee out of net consideration arising out of transfer of long term capital asset in accordance with the provisions of the said section:

Provided further that in case the assessee transfers or converts (otherwise than by transfer) the aforesaid equity shares and preference shares, specified in this notification, allotted to him in any manner within a period of three years from the date of their allotment, the initial investment made by such assessee in the aforesaid equity shares and preference shares shall be chargeable to tax under the head "Capital Gain" in accordance with the provisions of the said-section.


(Mrs. Promila Bhardwaj)
DIRECTOR (ITA-I)

Notification No. 111C2

(F.NO. 178/82/98-ITA-I)

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग
केन्द्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली, दिनांक ११-११-१९९९

अधिसूचना
[आयकर]

का०का० [अ]- आयकर अधिनियम, १९६१ [१९६१] का ४३ की धारा ५४३-क जिसे बाद में उपर्युक्त धारा में संदर्भित किया गया, की उपधारा [१] द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए केन्द्रीय प्रत्यक्ष कर बोर्ड एतद्द्वारा उपर्युक्त खण्ड के प्रयोजनार्थ इच्छिटी शेयरों और अधिमान शेयरों को दीर्घकालिक विनिर्दिष्ट प्रतिभूतियों के रूप में निर्दिष्ट करता है। कम्पनी अधिनियम, १९५६ के अन्तर्गत पंजीकृत एक कम्पनी मैसर्स रिजायन्स एलगाविकर पावर कम्पनी लिमिटेड, जिसका पंजीकृत कार्यालय चौकी मंजिल, डेम्पो ट्रेड सेन्टर, ई टी सी काम्प्लेक्स, पट्टो प्वाजा पणजी-४०३००१ में है, द्वारा उपर्युक्त खण्ड के प्रयोजनार्थ राजकीय मजद में इस अधिसूचना के जारी होने की तारीख से एक वर्ष की अवधि के भीतर जारी किए जाने वाले प्रत्येक अट्ठार्डस करोड़ रूपए से अधिक राशि के इच्छिटी शेयर और अधिमान शेयर।

आ यह कि कर निर्धारिता द्वारा इस अधिसूचना में विनिर्दिष्ट उपर्युक्त इच्छिटी शेयरों और अधिमान शेयरों में निवेश उपर्युक्त खण्ड के उपबंधों के अनुसार दीर्घकालीन पूंजीगत परिसंपत्ति के अन्तरण से उद्भूत होने वाले निवल प्रतिफल में से किया जाता है।

कारण यह भी कि यदि कोई कर निर्धारित उसको आबंटित इस अधिसूचना में विनिर्दिष्ट उपर्युक्त इक्विटी शेयरों और अधिमान शेयरों को उनके आबंटन की तारीख से 3 वर्ष के भीतर किसी भी रूप में रकम में अन्तर्गत अथवा परिवर्तित ऽ अन्तरण के अलावा अन्यथा ऽ करता है तो ऐसे कर निर्धारित द्वारा ऐसे इक्विटी शेयरों और अधिमान शेयरों में किए गए आरंभिक निवेश पर उक्त धारा के उपबंधों के अनुसार "पूजीगत अभिलाष" शीर्ष के अन्तर्गत कर लगाया जाएगा ।

प्रोमिला भारद्वाज

श्रीमती प्रोमिला भारद्वाज

निदेशक आयकर नि०-१

फा०स० १७८/८२/७९-आयकर नि०-१

अधिसूचना सं ११६२
सेवा में,

प्रबंधक,

भारत सरकार-सूचनालय,
रिंग रोड, मायापुरी औद्योगिक क्षेत्र,
राजौरी गार्डन के समीप नई दिल्ली ।

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
PART-II, SECTION 3, SUB SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES

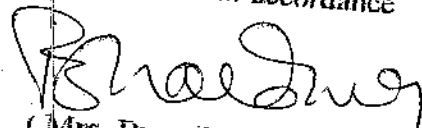
New Delhi the 9th Dec. 1998

NOTIFICATION
(INCOME-TAX)

S.O. (E) - In exercise of the powers conferred by sub-section (1) of section 54EA (hereinafter referred to as the said section) of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby specifies equity shares and preference shares as long term specified securities for the purposes of the said section. Equity shares and preference shares to be issued within a period of one year from date of publication of this notification in the Official Gazette, for an amount not exceeding rupees twenty eight crores each respectively by M/s Reliance Salgaocar Power Company Limited, a company registered under the Companies Act, 1956 and having its registered office at 4th Floor, Dempo Trade Centre, EDC Complex, Patto Plaza, Panaji-403001 for the purposes of the said section:

Provided that the investment in the aforesaid equity shares and preference shares, specified in this notification, is made by an assessee out of net consideration arising out from transfer of long term capital asset in accordance with the provisions of the said section:

Provided further that in case the assessee transfers or converts (otherwise than by transfer) the aforesaid equity shares and preference shares, specified in this notification, allotted to him in any manner within a period of three years from the date of their allotment, the initial investment made by such assessee in the aforesaid equity shares and preference shares shall be chargeable to tax under the head "Capital Gain" in accordance with the provisions of the said-section.


(Mrs. Promila Bhardwaj)
DIRECTOR (ITA-I)

(F.NO. 178/82/98-ITA-I)

Notification No. 11762

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.